

Item No. 14 & 15

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 98/2019
(I.A. No. 711/2019)
With
Appeal No. 99/2019
(I.A. No. 712/2019)

M/s India Glycols Limited

Appellant(s)

Versus

Central Ground Water Authority & Ors.

Respondent(s)

Date of hearing: 26.11.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s): Mr. Sanjay Upadhyay and Mr. Salik Shafique,
Advocates

ORDER

This set of appeals has been preferred against the order dated 18.11.2019 passed by the Central Ground Water Authority (CGWA) directing stoppage of ground water withdrawal. Admittedly, the appellant does not have permission for drawal of ground water. The area is declared to be 'semi-critical' where the recouping of the ground water is not taking place to the extent of drawal and water level is depleting. In these circumstances, ground water cannot be extracted for commercial purposes. Industrial activity has to rely on treated water or harvested water. Ground water is scarce and not unlimited. There is no guaranteed right to continue to draw ground

water for commercial purposes without any permission. Mere filing of application is not at par with permission. This Tribunal has taken the same view earlier *inter-alia* in *O.A. No. 176/2015, Shailesh Singh Vs. Hotel Holiday Regency, Moradabad & Ors.*

In view of above, we do not find any merit in the appeals.

The appeals are dismissed.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

Saibal Dasgupta, EM

November 26, 2019
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DV

